

ACT No. XXVII OF 1865.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 17th August 1865).

An Act to make temporary provision for the decision of Civil Appeals in the Districts within the Lieutenant-Governorship of the Punjab.

Whereas it is necessary, pending the establishment of the Chief Court in the Punjab under Act XXIII of 1865, to make special provision for the decision of such appeals as previously to the passing of Act XIX of 1865 were heard by the Financial Commissioner; It is enacted:—

1. Until such time as Act XXIII of 1865 shall come into operation, the Government of the Punjab may invest the Financial Commissioner of the Punjab with the powers of Judicial Commissioner, for the purpose of trying generally appeals in respect of suits regarding land, or the rent, revenue or produce of land, anything in Act XIX of 1865 to the contrary notwithstanding.

2. The provisions of this Act shall apply to all such appeals as aforesaid, whether filed before or after the first of May 1865.